

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

4. IA 3295/2024 in C.P. (IB)/1765(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 27.06.2024**

NAME OF THE PARTIES:- Shailesh Verma
V/s
Darwin Platform Infrastructure Limited
IN THE MATTER OF
Raj Infrastructure Development (India) Pvt Ltd.
V/s
Lavasa Corporation Ltd

Section: Sec 60(5) U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

IA No. 3295/2024: Counsel Kriti Kalyani appeared for the applicant through VC. Counsel Dhruva Gandhi along with Abhishek Kale, Deepak Deshmukh, Vivek Dwivedi, and Nevil Chopra appeared for respondent no.1. The counsel for the Applicant states at bar that in the light of the order passed by this bench on 13.06.2024, this IA has been rendered infructuous. In view of the statement made by the Counsel for the Applicant, **IA No. 3295/2024 is disposed of having been withdrawn.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
HARSHADA

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)